

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.21
(IB)-3127(PB)/2019

IN THE MATTER OF:

Mr. Prashantha H.M.

.... Petitioner/Applicant

Vs.

Shri Balaji Betal Nuts Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 23.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Ankur Goel, Adv. In IA-771/2023 & IA-4332/2023
For the Liquidator : Mr. SS Shekhawat, Adv. in IA-4767/2020, IA-990/2024 and IA-4/2024
For the Respondent : Mr. Ajay Garg, Adv. for R-1 in IA-4767/2020

ORDER

Due to paucity of time, we are inclined to adjourn the matter along with all the other pending applications for a physical hearing **on 10.07.2024.**

In the meantime, Ld. Counsel for the Liquidator is directed to file the reply before the next date of hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)